

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-2779/2017

New Delhi, this the 10th day of August, 2018

Hon'ble Sh. A.K. Bishnoi, Member(A)

Anant Kumar Pandey, Age-35 years,
Post- Bio Statistician, Group-C,
S/o Sh. Madan Prasad Pandey,
R/o 236, Block-4, Kaveri Apartment,
Vasant Kunj, D-6, Delhi-110070. ... Applicant
(through Sh. Sachin Chauhan)

Versus

1. Union of India through,
The Secretary,'
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Addl. Director General,
Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
3. Medical Superintendent,
Ram Manohar Lohia Hospital, New Delhi.
4. The Dy. Director (Admn.),
Ram Manohar Lohia Hospital,
New Delhi.
5. The Head Accident and Emergency Services
& In-Charge, Personnel Administration,
National Injury Surveillance Center
Dr. RML Hospital, New Delhi-110001.
6. Dr. L.N. Gupta In-Charge. (Admn.) Finace NISC,
National Injury Surveillance Center
Room No. 401,
4th Floor Trauma Center Building,
Dr. RML Hospital,
New Delhi – 110001.

(through Sh. Ranjan Tyagi with Sh. Dibakar Mishra, Dy. Registrar, Dr. RML Hospital)

ORDER(ORAL)

Learned counsel for the respondents submits that he has filed a MA vide diary number 7534 on 10.08.2018 in which they have granted the reliefs claimed by the applicant, which is taken on record. Learned counsel for the applicant submits that he is satisfied with the relief granted to him by the respondents.

2. In view of the same, the OA is disposed of as having become infructuous.

**(A.K. Bishnoi)
Member(A)**

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